

(2023) 03 TDSAT CK 0029

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application No. 48 Of 2023 In Cyber Appeal No. 16 Of 2015

Vodafone Idea Ltd.gj

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 15-03-2023

Acts Referred:

Citation : (2023) 03 TDSAT CK 0029

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Ankit Tyagi, Manmilan Sidhu, Radhika Malik, Yugandhara Pawar Jha, Kunal Verma, Lavanya Dhawan, Ashwin Kumar Nair, Ritik Gupta, Punit Khanna

Final Decision : Disposed Of

Judgement

M.A. No. 48 of 2023 this application is preferred by the respondent No.2 (original complainant). This application has been preferred for fixing an early date of hearing of Cyber Appeal.

Having heard the counsels for both the sides and looking to the facts and circumstances of the case, this application is hereby allowed and disposed of.

Registry is directed to enlist Cyber Appeal No. 16 of 2015 under the heading is for hearing on 31.07.2023.

Applicant (Original Respondent No.2) is permitted to file fresh M.A separately in separate Cyber Appeals.